

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

31.05.2012

OA No. 389/2012

Mr. B.K. Jatti, Counsel for applicant.

The applicant has filed this OA seeking for a direction to make the payment of the leave encashment along with the interest @ 24% per annum/ market rate from the date of superannuation i.e. from 01.01.2011. The applicant has also filed a representation dated 25.05.2012 (Annexure A/1-A) in this regard but the same is pending for consideration.

Having heard the learned counsel for the applicant, I direct the respondents to consider and decide the representation of the applicant dated 25.05.2012 (Annexure A/1-A) expeditiously by passing a reasoned & speaking order but not beyond the period of three months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

*Anil Kumar*  
(Anil Kumar)  
Member (A)

received  
ex parte set  
B.K. Jatti

ahq

letter received  
payment of leave

Encashment claim  
from Ahmedabad  
is file in C Part

U2

letter received  
of sanction order of  
leave encashment  
is file in C Part

V2